

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B. A. No. 6073 of 2021

Pankaj Khanna ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. Ajay Kr. Sah ,Adv.  
For the State : Ms. Priya Shrestha,Spl. P.P.

**02 / 03.09.2021**

Heard the parties through Video Conferencing.

Learned counsel for the petitioner prays for two weeks time to remove the defects pointed out by the Stamp Reporter.

Prayer for time is allowed as the last chance.

Petitioner is directed to remove the defects within two weeks failing which, this anticipatory bail application shall stand dismissed without further to the Bench.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-